

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI**  
**APPELLATE JURISDICTION**

**Company Appeal (AT) (CH) No. 06 of 2021**

**(Under Section 421 of the Companies Act)**

**(Arising out of Order dated 05.01.2021 in IA No.989 of 2020 in CP No.203/241/HDB/2021  
passed by in the Hon'ble National Company Law Tribunal, Hyderabad Bench )**

**In the matter of:**

Neeta Shrinivas Zanvar ....Appellants  
Flat No.401, 5<sup>th</sup> Floor, Janapriya Pramila Enclave,  
Uma Nagar, Begumpet,  
Hyderabad 50016

Mr.Mukund Ghanshyamdasi Maheswari  
Flat No.401,5<sup>th</sup> Floor, Janapriya Pramila Enclave,  
Uma Nagar, Begumpet, Hyderabad 500016

V.

Nagarjuna Agro Chemicals Private Limited ...Respondents  
Flat No.302, 3<sup>rd</sup> floor, Ujjwal Bhavishya Complex,  
Street No.4, Umanagar, Begumpet,  
Hyderabad 500016, Telengana  
Lalitha Bloom Field, Khajaguda, Serilingampally  
Hyderabad 500008

2. Mr.Shrikant Gopilal Rathi  
9, Bahubali Nagar, Gopuri Nalwadi,  
Nagpur Road, Wardha 442001.

3. Mrs.Preeti  
9, Bahubali Nagar, Gopuri Nalwadi,  
Nagpur Road, Wardha 442001.

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4. Mr.Aviraj  
9, Bahubali Nagar, Gopuri Nalwadi,  
Nagpur Road, Wardha 442001.

**Present:**

For Appellant : Mr.Manoj Menon, Advocate &  
Ms.Rohini Musa, Advocate

For Respondent No.2 : Mr.K.Gowtham Kumar, Advocate

For Respondent No.3,4 : Mr.Ratnanko Banerji, Senior Advocate

**ORDER**

**(VIRTUAL MODE)**

For Respondent No1., Mr.T.R.Ramakrishnan, Learned Counsel has filed 'Vakalath' before the Office of the Registry and a 'Memo' is filed on behalf of the Respondent No.1, that Respondent No.1 is a Proforma party to the present 'Appeal' and in fact, the contesting parties are the 'Appellant' and 'Respondents 2 to 4', who are the share holders of the First Respondent, who have a disagreement.

2. As a matter of fact, the First Respondent/Company, has neither any independent view on such disagreement nor proposes to file any 'Counter' in this 'Appeal'.

2. Counter of Respondent No.2 was already filed. For Respondent No.2's 'Counter', the 'Appellant' has filed 'Rejoinder'.

3. For filing of counter of Respondent No.3 and 4, if any, at request, the matter is adjourned to 5.4.2021.

4. Before the next date of hearing, the Learned Counsel for the 'Appellant' as well as the Learned Counsel for the Respondents are required to file 'Notes of Submissions' containing not more than 3

pages together with citations before the 'Office of the Registry' and the same shall be exchanged well in advance before the next date of 'Hearing'.

5. The 'Notes of Submissions' of respective parties through their Learned Counsels are required to be filed before the 'Office of the Registry' within 10 days from today.

6. It is open to the Learned Counsels appearing for respective parties to file the 'List of Dates'/'Events' before the 'Office of the Registry', ofcourse, by exchanging the copies of the same, by serving it to the other side.

7. The 'Office of the Registry' is directed to List the matter on 5.4.2021.

***[Justice Venugopal M]***  
***Member (Judicial)***

***(V.P.Singh)***  
***Member (Technical)***

***18.03.2021***  
***HR***